

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 953/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

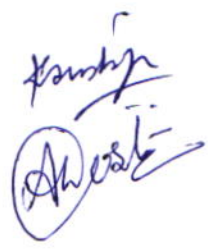
SHRI V. NALLASENAPATHY  
MEMBER (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.11.2017

NAME OF THE PARTIES: Alwyn D' Costa  
V/s.  
Vibrant Realtors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Hamed Kadiani a/w Kanisha Shah i/b India Law Alliance	Adv for Respondent	
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2.	P-M Dhansali Rajlaxmi Punjabhi	} Advocates for Petitioner	
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ORDER

TCP No. 953/I&BP/NCLT/MB/MAH/2017

First Call: Petitioner in person is present and the Counsel for the Corporate Debtor is also present.

Second Call: The Counsel for the Petitioner as well as the Corporate Debtor are present.

At request of the Petitioner's Counsel, list this matter on **05.12.2017**, for filing withdrawal memo.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)